

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

(13)

RA 74/93
MP 839/93 in
OA 2094/92

Date of decision: 26.3.1993

Union of India
through
General Manager,
Northern Railway and Ors. ... Petitioners.

Versus
Shri Narayan Singh & Ors. ... Respondents.

CORAM:

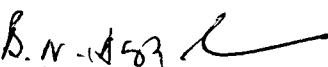
THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER(A).

For the Petitioners. ... Shri R.L. Dhawan,
Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

We are not satisfied with the explanation for condonation of delay. On this short ground, the Misc. application for condonation of delay and the review application are liable to be rejected. Even otherwise on merits, it is not possible to say that this case falls within the purview of the powers of review. The judgement has been rendered following the earlier judgement of the Tribunal in O.A.No.2094/92 between Virender Singh & Ors. Vs. Union of India. We, therefore, see no error justifying review. This application is rejected.


(B.N. Dhoundiyal)
Member (A)


(V.S. Malimath)
Chairman

'SRD'